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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

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Registration O.A. No. 55 of 1993

Dinesh Kumar Sharma Applicant.

Versus

Union of India
and others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was initially appointed on the post of 'Extra Departmental Male Peon' (E.D.M.P. in short) on 14-5-1992 at the rate of Rs.719/- per month. He started functioning as E.D.M.P. continuously from 14.5.1992 and still performing his duties to the entire satisfaction of his superiors. The packer refused to deliver Dak Thailly on 16.12.1992 to the applicant without assigning any reason. The packer again did not deliver to him on 17 & 18.12.1992. He moved a representation against the same on 18.12.1992. The applicant has not come to this Tribunal against any order and his grievance is that ofcourse the work has not been assigned to him, with the result, for the month of January, salary has also not ^{been} paid to him. It is the matter which should be looked into by the department first and we do not know what is the correct factual position. It is not the stage for interference in the matter, moreso, when a representation filed by the applicant is already pending, we direct the respondent no. 3 to dispose of his representation dated 18.12.1992 within a

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period of 1 month from the date of communication of this order. The respondent no.3 shall look into the matter and pass a speaking order. The application is disposed of with the above directions.
No order as to the costs,

Govindji
Member(A)

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Vice-Chairman

Dt: 14.1.1993
(n.u.)